

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-360(PB)/2022

IN THE MATTER OF:

Religare Finvest Ltd.

.... Petitioner/Applicant

v.

Hard Rock Inn Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 28.07.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Sanjeev Singh, Mr. Dhruval Singh & Ms.
Ridhi Pahuja, Advs.

For the Respondent

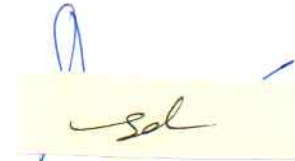
Mr. Naveen Sharma & Mr. S.K. Sharma,
Advs.

ORDER

Ld. Counsel for the petitioner states that the settlement has arrived and made an endorsement for withdrawal of the petition.

In view of above, IA-3132/2022 pending in the present case also disposed of.

In view of the above, CP. No. (IB)-360(PB)/2022 stands dismissed as withdrawn. In case of breach of settlement, either party may take recourse as per law.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)